(क) देश में भारत सेवक समाज द्वारा संचालित मुख्य योजनाओं के नाम क्या हैं; और

(ख) इसके द्वारा संचालित योजनाओं का राज्य-वार ब्यौरा क्या है ?

कृषि और सिंचाई मंत्रालय में राज्य मंत्री (श्री शाह नवाज खां) : (क) और (ख). सूचना विभिन्न बाहरी स्रोतो से एकत्र की जानी है, जो की जा रही है और प्राप्त होने पर सभा-पटल पर रख दी जाएगी ।

सार्वजनिक सिंचाई प्रणाली की लागत

8561. **श्री अटल बिहारी वाजपेयी :**
श्री आर० वी० बड़े :
श्री जगन्नाथ राव जोशी :

क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रथम, द्वितीय, तथा तृतीय पंच-वर्षीय योजनाओं के अन्त में देश भर में सार्वजनिक सिचाई प्रणाली पर कुल कितनी धनराशि खर्च की गई और इस समय लागत क्या है ,

(ख) इस सम्पूर्ण प्रणाली से होने वाली वार्षिक आय और खर्च का विवरण क्या हैं ,

(ग) गत तीन वर्षों में वर्षवार, तथा राज्यवार सार्वजनिक सिचाई प्रणाली मे हुए लाभ और हानि का वार्षिक ब्यौरा क्या है ; और

(घ) इस प्रणाली पर अधिक खर्च किए जाने के क्या कारण है ?

कृषि और सिंचाई मंत्रालय में उपमंत्री (श्री केदार नाथ सिंह) (क) वृहत्, मध्यम तथा लघु (सरकारी क्षेत्र) सिचाई कार्यों पर पहली, द्वितीय तथा तृतीय योजना अवधि के दौरान किया गया व्यय क्रमशः 446 करोड़, 523 करोड़ तथा 911 करोड़ रुपए था । 1974—75 के दौरान प्रत्याशित व्यय 465 करोड़ रुपये था ।

(ख) और (ग). वार्षिक आय तथा व्यय का प्रणाली वार तथा राज्यवार ब्यौरा इस समय उपलब्ध नही है । 1971—72 अन्तिम वर्ष है जिसके लिए यह सूचना उपलब्ध है । इस वर्ष के दौरान सिंचाई प्रणाली में हुई हानि का मूल्यांकन 140 करोड़ रुपये किया गया है ।

(घ) सिंचाई परियोजनाओं का निर्माण कृषि उत्पादन बढाने के लिए किया जाता है और ऐसे परियोजनाओं का आर्थिक मूल्याकन लाभ लागत अनुपात पर किया जाता हैं । सामान्यत हाथ में ली गई सभी सिचाई परियोजनाओ के लाभ-लागत अनुपात अनुकूल रहे है । बहरहाल, राज्य सरकार द्वारा ली जा रही कम जल दरे, परियोजनाओ के निर्माण और अनुरक्षण की बढती हुई लागत तथा निर्मित शक्यता के न्यून समुपयोजन के कारण सरकार के राजस्व व्यय से कम होते जा रहे है ।

Balanced distribution of Seeds among Oil Producing States

8562 **SHRI SAROJ MUKHERJEE:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether due to short supply of seeds from various States the 400 oil mills of West Bengal employing more than 2,500 people, are not able to run to their full capacity; and

(b) if so, what steps the Ministry contemplated to take so that a balanced distribution of seeds is guaranteed to all the oil-producing States including States like West Bengal which is not so much a mustard-growing State?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): (a) There is no restriction on the movement of mustard seed/oil from one State to another The supplies of oilseeds and oils to West Bengal from other State are generally on private account. The production of rape seed and mustard in the country during 1974-75 is expected to be higher than that in the preceding year; consequently, there is an improvement in the availability of this seed all over the country.

(b) In view of the position stated in (a) above the question does not arise.

Amount due from Cooch-Behar Cooperative Rice Mills Ltd.

8563. SHRI B. K. DASCHOWDHURY: Will the Minister of AGRICULTURE AND IRRIGATON be pleased to refer to the reply given to Unstarred Question No. 4719 on the 16th December, 1974 regarding suit against Cooch-Behar Cooperative Rice Mill, West Bengal by F. C. I. and state:

(a) whether there is any amount due to the Food Corporation of India from the Cooch-Behar Cooperative Rice Mills Ltd. pertaining to the years 1967-68, 1968-69 and 1970-71 for not supplying the requisite quantity of rice in proportion to the paddy supplied to the mill;

(b) if so, the broad outlines thereof; and

(c) what steps are being taken by the Food Corporation of India to realise the amount due to it from the Cooch-Behar Cooperative Rice Mill?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE) (a). An amount of Rs 89,384.35 together with interest thereon is due to the FCI from this Cooperative Rice Mill in respect of the quantity of rice which was not delivered out of the paddy supplied to the mill during the year 1968-69. There is no amount outstanding in respect of the years 1967-68 and 1970-71

(b) The total quantity of paddy, supplied to the rise mill, the quantity of resultant rice received from the mill and the balance rice due is indicated below.

Quantity of paddy supplied to the Mill	Quantity of rice received by FCI	Balance rice due from the Mill
2,633 tonnes	1,837 tonnes	50 tonnes.

(c) The Food Corporation of India served a demand notice on the Cooch-Behar Cooperative Rice Mill in respect of their claim and the Cooperative Rice Mill filed a civil suit challenging the demand. The suit is still pending This mill also filed a writ petition in the Calcutta High Court and obtained an injunction restraining the Food Corporation of India from taking any further action in pursuance of their demand notice till completion of hearing of the writ petition The petition was heard and the rule discharged on 5-6-74.

Efforts have been are still being made to arrive at an out of court settlement with this Coopratіve Rice Mill with the assistance of the Government of West Bengal In case, out of court settlement is not reached, the FCI may have to file a civil suit within the limitation period for recovery of its dues.